



తెలంగాణ రాజపత్రము THE TELANGANA GAZETTE PART IV-B EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 9] HYDERABAD, MONDAY, DECEMBER 1, 2025.

TELANGANA ACTS, ORDINANCES AND REGULATIONS Etc.

The following is the authoritative text in English Language of the Ordinance promulgated by the Governor on the 1st December, 2025 being published under article 348 (3) of the Constitution of India for general information:

TELANGANA ORDINANCE No. 9 OF 2025

Promulgated by the Governor in the Seventy-sixth year of the Republic of India.

AN ORDINANCE FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955.

Whereas, the Government has identified the Telangana Core Urban Region (TCUR), extending up to the Outer Ring Road (ORR), as the principal engine of metropolitan growth and a crucial economic zone of the State. The region, though geographically limited, contributes

a disproportionately high share to the Gross State Domestic Product (GSDP) and supports intense residential, commercial, industrial, and institutional activity;

And whereas, owing to continued population growth, densification, and the expanding metropolitan footprint, the demand for civic amenities such as water supply, sewerage, drainage, road connectivity, solid waste management, and public services has substantially increased and many of these systems function at metropolitan scale and cannot be effectively planned, executed, or managed through multiple independent local bodies;

And whereas, the present arrangement wherein twenty (20) Municipalities and seven (7) Municipal Corporations within the Telangana Core Urban Region are governed under the Telangana Municipalities Act, 2019 and GHMC under the Greater Hyderabad Municipal Corporation Act, 1955 has resulted in administrative fragmentation, uneven service delivery, and constraints in developing region-wide infrastructure;

And whereas, in the interest of integrated planning, resource optimisation, and improved urban governance, the Government has decided to merge and subsequently reorganize the twenty eight (28) local bodies within the Telangana Core Urban Region (TCUR);

And whereas, the Telangana Municipalities Act, 2019 (Act No.11 of 2019) was enacted, duly repealing both the Telangana Municipalities Act, 1965 (Act No.6 of 1965) and the Telangana Municipal Corporations Act, 1994 (Act No.25 of 1994). Section 3 of the Act empowers the State Legislature to modify or add or alter or remove the Municipalities or Municipal Corporations from the scope of the act;

And whereas, section 3 of the Telangana Panchayat Raj Act, 2018 (Act No.5 of 2018) as amended by Act No.8 of 2021, also provides similar provisions regarding the constitution and reorganization of Gram Panchayats;

And whereas, the Greater Hyderabad Municipal Corporation Act, 1955 (Act No.II of 1956) is at variance with the provisions of the Telangana Panchayat Raj Act, 2018 and the Telangana Municipalities Act, 2019 and accordingly the Government has decided to remove such discrepancy:

And whereas, it has been decided to give effect to the above decision immediately:

And whereas, the Legislature of State is not now in session and the Governor of Telangana is satisfied that circumstances exist which render it necessary for him to take immediate action:

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor hereby promulgates the following Ordinance:-

1. (1) This Ordinance may be called the Greater Hyderabad Municipal Corporation (Amendment) Ordinance, 2025.

Short title and commencement.

(2) It shall come into force at once.

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the Principal Act), in section 2.-

Amendsection 2. (Act No.II of 1956).

- (i) for clause (6), the following clause shall be substituted, namely,-
- "(6) 'city' means the Telangana Core Urban Region (TCUR) as mentioned in sub-section (3B) of section 3 of the Act:":
- (ii) for clause (9), the following clause shall be substituted, namely,-

"(9) 'the corporation' means one or more municipal corporations within the Telangana Core Urban Region, as may be notified by the Government under sub-section (1) of section 3;".

Amendment of section 3.

- 3. In the Principal Act, in section 3,-
- (i) for sub-section (1), the following sub-section shall be substituted, namely, -
- "(1) There shall be established one or more Municipal Corporations for the City with effect from the date of notification under this sub-section:

Provided that nothing in this sub-section shall prevent the Government from establishing, with a view to securing efficiency and economy in the Municipal Administration, one or more Corporations for the Telangana Core Urban Region, comprising of such area, name and on such terms and conditions as may be specified by the notification published in the Telangana Gazette in this behalf.";

- (ii) for sub-section (2), the following sub-section shall be substituted, namely,-
- "(2) Each Corporation established under subsection (1) shall be a separate body corporate by such name as may be specified by the Government and shall have perpetual succession and a common seal, and subject to any restrictions or qualifications imposed by or under this Act, or any other law, shall be vested with the capacity of suing or being sued in its corporate name, of acquiring, holding and transferring property, of entering into contracts, and of doing all things necessary, proper or expedient for the purposes for which it is constituted:

Provided that the Government may decide any issue between such corporations which cannot be resolved mutually.";

- (iii) for sub-section (3), the following sub-section shall be substituted, namely, -
- "(3) The State Legislature may, by way of amendment to this Act, modify, add, alter, or remove any area within the City.";
- (iv) after sub-section (3A), the following sub-section shall be inserted, namely,-
- "(3B) Notwithstanding anything contained in this act, the areas mentioned in Schedules and further added to this Act shall stand included to the area governed under this Act before commencement of this amendment and the combined area referred to as the Telangana Core Urban Region (TCUR).";
 - (v) sub-section (4) shall be omitted.
- 4. In the Principal Act, after section 679 F, the following section shall be inserted, namely,-

insertion of new section.

"Power to remove difficulties.

679-G. If any difficulty arises in giving effect to the provisions of this amendment, the Government may, by an order published in the

Telangana Gazette, do anything which appears to them necessary for the purpose of removing the difficulty.".

JISHNU DEV VARMA, Governor of Telangana.

B. PAPI REDDY,

Secretary to Government, Legal Affairs, Legislative Affairs & Justice, Law Department.